

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.71(MAH)/2013
CA No.

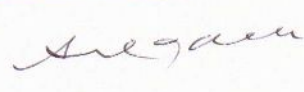
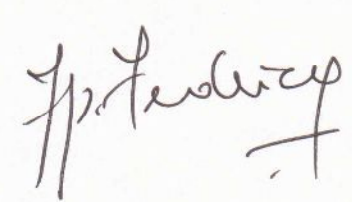
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE PARTIES: M/s. Gupta Infratec Pvt. Ltd.
V/s.
M/s. Avinisha Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr S. K. Jain	Pcs for Petitioner	
	FILJ FREDERICK	ADV. FOR RESPONDENT. B/K FF & ASSOCIATES	

Order

CP. No. 71/397-397/CLB/MB/2013

1. Ld. Counsel from the side of the Petitioner and Respondents are present.
2. Both sides are seeking time on the ground that a mutual settlement is in progress among the parties.
3. Considering the request it is hereby directed to place a record, at an early date, the mode and manner in which the parties are settling the dispute.
4. For further orders and disposal the petition the matter is posted for hearing on 15.09.2016. The next date of hearing is duly communicated to both the parties in the open court.

sd/-

M.K. SHRAWAT
Member (Judicial)

Dated: 12th August, 2016